

EASEMENTS (EXTENDING ACT V OF 1882)

ARRANGEMENT OF SECTION

SECTION

1. Extension of Act V, 1882, to Bombay and the North-Western Provinces and Oudh.

EASEMENTS (EXTENDING ACT V OF 1882)

ACT NO. 8 OF 1891¹

[6th March, 1891.]

An Act to extend the Indian Easements Act, 1882, to certain areas in which that Act is not in force.

WHEREAS it is expedient to extend the Indian Easements Act, 1882 (5 of 1882), to certain areas in which that Act is not in force; It is Hereby enacted as follows:—

1. Extension of Act V, 1882, to Bombay and the North-Western Provinces and Oudh.—The Indian Easements Act, 1882 (V of 1882), is hereby extended to the territories respectively administered by the Governor of Bombay in Council and the lieutenant-Governor of the ²North-Western Provinces and Chief Commissioner of Oudh.

1. Extended Union territory of Jammu and Kashmir and Union territory of Ladakh by Act 34 of 2019, s. 95 and the fifth schedule (w.e.f. 31-10-2019).
2. *Now* Uttar Pradesh.